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NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH
CHENNAI

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 11/07/2017 AT 10.30 AM**

**PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL
SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL**

APPLICATION NUMBER :

PETITION NUMBER : TCP/133/ (IB)/2017

NAME OF THE PETITIONER(S) : SENTHIL KUMAR. D

NAME OF THE RESPONDENT(S) : V.R. TEXTILES PVT LTD

UNDER SECTION : 433 (e)(f)

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
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REPRESENTATION BY WHOM

1) B. Dhananjay - *in the part* - *B. Dhananjay*

ORDER

Counsel for petitioner present and submitted that he has already taken out the paper publication as per the order dated 19.12.2016 that came to be passed by Hon'ble High Court of Madras. However, the effective order for proceeding ex parte against the Respondent could not be passed. As seen from the order of this Bench dated 5.6.2017, the petitioner was directed to send private notice. The petitioner has sent private notice to the Corporate Debtor but the envelope has been returned with an endorsement "not claimed". In the circumstances, we direct the counsel for petition to effect newspaper publication as prescribed one in English and the other in vernacular language having wide circulation in the area where the registered office of the respondent company is located. The counsel for petitioner is directed to file an affidavit along with the copies of newspapers publication. Put up on 10.08.2017 at 10.30 A.M.

S. Vijayaraghavan
(S. VIJAYARAGHAVAN)
Member (Technical)

Ch. Md. Sharief Tariq
(Ch. Md. Sharief Tariq)
Member (Judicial)